

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 914/2016

(Arising out of impugned final judgment and order dated 21-04-2015 in CRLAP No. 2977/2007 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SUSHIL KUMAR SRIVASTAVA & ANR.

Respondent(s)

(IA No. 1949/2016 - EXEMPTION FROM FILING O.T.)

Date : 25-07-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Ankit Goel, AOR

For Respondent(s) Mr. Vijay Babu, Adv.
Mr. Amol Chitravanshi, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mr. Harinder Mohan Singh, AOR
Ms. Shabana, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Leave granted.

Trial court records have been received. It will be open to the learned counsel for the parties to obtain an e-copy of the trial court records.

List the matter in the month of March, 2023.

(BABITA PANDEY)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR